NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 413/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Shubham Pharmachem Pvt. Ltd.

V/s.

Erica Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

3

Mangesh L.

Advocati

Malan

Zaid S. Ansu

ORDER

& Associator

TCP No. 413/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel is present. Corporate Debtor's side is absent.

The Petitioner's Counsel says that he has effected service upon the Corporate Debtor, whereas on verification of the affidavit filed by the Petitioner herein, it appears proper service has not been effected upon the Corporate Debtor intimating this date of hearing, whereby, as a last chance, the Petitioner herein is directed to serve notice upon the Corporate Debtor intimating next date of hearing through Indian Postal service as prescribed in the Adjudicating Authority Rules.

List this matter for hearing on 24.01.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)